

(2021) 03 SEBI CK 0216

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.580 Of 2020, Appeal No.66 Of 2021

Dr. Abhijeet P. Desai

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 22-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0216

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Chander Uday Singh, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Final Decision : Allowed

Judgement

1. There is a delay in filing the appeal. For the reasons stated in the application, the delay in filing the appeal is condoned. The application is allowed.
2. Connect with appeal no.510 of 2020 and list on 30th April, 2021. In the meanwhile, respondent may file a reply within two weeks. Two weeks thereafter to the appellant to file rejoinder.
3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.